

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

CA Nos.65/2017, 152/2017, 1059/2019, 39/2022
And
CP.40(ND)/2015
RT CP No. 38/2016
(Decided)

IN THE MATTER OF:

Sh. Sunil Maheshwari & Ors.

...Petitioner

Vs.

M/s. Rai Bahadur Kishore Chand & Sons & Ors.

...Respondent

Under Section: 340 of Cr.P.C 1973, Section 340, Rule 11 of NCLT Rule 32, Rule 11
of NCLT

Due to paucity of time, the matter could not be taken up today, hence the
matter is adjourned to 17.05.2024 at 12:00 p.m.

Sd/-
Court Officer

19.04.2024
Pooja